

(2020) 03 MEG CK 0001

Meghalaya High Court

Case No: Writ Application No. 55 Of 2016

State Of Meghalaya

APPELLANT

Vs

Sujata Gupta & Ors

RESPONDENT

Date of Decision: March 23, 2020

Acts Referred:

- National Commission for Minority Educational Institutions Act, 2004 - Section 10, 11(f), 12(2)
- Punjabi University Act, 1961 - Section 4(2)
- Delhi School Education Rules, 1973 - Rule 64(1)(b)
- Constitution Of India, 1950 - Article 15(5), 16(4), 16(4)(A), 16(4)(B), 29, 29(1), 30, 30(1), 141, 226, 350A

Hon'ble Judges: Mohammad Rafiq, CJ; R.V. More, J

Bench: Division Bench

Advocate: K Khan, S Sen Gupta, Dr. N Mozika, Sa Shallam

Final Decision: Dismissed

Judgement